

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2709
ANSWERED ON:10.12.2012
LEVEL WAGES FOR LABOUR WORKFORCE
Venugopal Shri P.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether women are employed under various Government schemes without being recognized as Government workers with the right to Government level wages;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is considering to identify these women workforce and provide them with Government level wages; and
- (d) if so, the details thereof along with the time by which the said level wages is likely to be provided to such employees?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (d): There are number of schemes like Integrated Child Development Services (ICDS), National Rural Health Mission (NRHM), Mid-Day Meal Scheme and National Child Labour Project (NCLP) Scheme, where some women are engaged as honorary workers/volunteers or in part time capacity. The Integrated Child Development Services (ICDS) Scheme envisages the Anganwadi workers and helpers as 'honorary workers' from the local community who come forward to render their services on part time basis, in the area of child care and development. Being honorary workers they are paid monthly honoraria as decided by the Government from time to time. Under National Rural Health Mission, Accredited Social Health Activists (ASHAs) have been envisaged as community health volunteers who are selected by the community and act as a link between the community and public health system. They are given performance based monetary incentives for the activities performed by them. They are not employed by the Government. Under Mid-Day Meal (MDM) Scheme, guidelines provides for giving preference to women under SC/ST category for engagement as cook cum helper under MDM Scheme. They are engaged on part time basis and are given monthly honorarium.

Under National Child Labour Scheme for Child Labour, volunteers including women are engaged by the project society, who is given honorarium on monthly basis. In view of their role/nature of work, these functionaries cannot be declared as Government employees and as such there is no proposal to provide them with remuneration as admissible to Government employees.